

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH

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TRANSFERRED PETITION No. 120/2017  
IN COMPANY PETITION No.276/2016

DATED THURSDAY, THE 1<sup>st</sup> DAY OF JUNE, 2017

PRESENT: SHRI RATAKONDA MURALI, MEMBER JUDICIAL  
SHRI ASHOK KUMAR MISHRA, MEMBER TECHNICAL

IN THE MATTER OF COMPANIES ACT 1956  
UNDER SECTIONS 433(e) AND 433 (f) OF COMPANIES ACT, 1956  
AND

IN THE MATTER OF HARIKRISHNAN & ANOTHER

AND

ETERNITY DEVELOPERS PVT. LTD.

1. Mr. Hari Kishan,  
Aged about 42 years,  
S/o Mr. K. Jayaram Shetty,

2. Mrs. Vridhima Shetty,  
Aged 33 years,  
W/o Mr. Hari Kishan,  
Both R/at Devi Darshan,  
Kadri Temple Road,  
Mangalore – 2.

...

Petitioners

Vs.

M/s. Eternity Developers Pvt. Ltd.,  
No.11 Hayens Road,  
Bangalore – 560 025.

...

Respondent

**ORDER**

No representation for the petitioners. None appeared for petitioners. Notices issued to the petitioners served. Information is obtained from India Post website. It is clear that the petitioners are not interested to proceed with the matter. After this matter is received from the Hon'ble High Court, notice was issued to the petitioners, but none of them appeared. The Tribunal issued notice to the petitioners and they are served and it is listed today for their

appearance. Yet, they did not appear. It appears the petitioners are not interested to proceed with the matter.

Hence, petition is dismissed for non-prosecution.

  
(RATAKONDA MURALI)  
MEMBER (JUDICIAL)

  
(ASHOK KUMAR MISHRA)  
MEMBER (TECHNICAL)

psp.